IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)
(Part Heard Matters)

Item No. 402
(IB)-242(PB)/2020
New IA-517/2023

IN THE MATTER OF:
Mr. Debabrata Ray Choudhuri ... **Applicant/Petitioner**

Versus

The State Trading Corporation of India Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 31.01.2023

CORAM:
SHRI. BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (J)
SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT:
For the Applicant : Sr. Adv. Debabrata Ray Choudhuri in person along with Adv. Vipul Makwana, Adv. Anil Varsheneyy
For the Respondent : Mr. Uday Gupta, Advocate 2. Ms. Shivani Lal, Advocate, 3. Ms. Sanam Singh, Advocate, 4. Ms. Gulshan Jahan, Advocate

ORDER

The Applicant Sr. Counsel, Mr. Debabrata Ray Choudhuri sought adjournment on the ground of personal difficulty. On request, adjournment is granted.

List the matter for physical hearing on 15.02.2023.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (J)

Ashwani